

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. CPC 92 of 1998
(O.A. 425 of 1997)

Date of Order : 12.8.1999

Present : Hon'ble Mr. D. Purkayastha, Judicial Member.
Hon'ble Mr. G. S. Maingi, Administrative Member.

SMT. KANDAN MONDAL

Vs.

S. RAMANATHAN, GENERAL MANAGER,
EASTERN RAILWAY & ANOTHER.

For the applicant : Mr. P. K. Ghosh, counsel.

For the respondents: Mr. P. K. Arera, counsel.
(alleged contemners)

ORDER

D. Purkayastha, J. M.

Heard ld. counsel for both sides over an application filed by the applicant for drawing contempt proceedings against the alleged contemners, Shri S. Ramanathan, General Manager, Eastern Railway, Fairlie Place, Calcutta and Shri P. K. Dey Choudhuri, Permanent Way Inspector (Construction), Eastern Railway, Dankuni, for non-compliance of the directions contained in the judgment and order dated 15.1.1998 passed in O.A. 425 of 1997.


2. Mr. P. K. Arera, ld. counsel appearing on behalf of the alleged contemners, submits that the applicant did not produce the death certificate and casual labour card of the deceased employee. Therefore, the respondents could not finalise the case of the applicant.

3. However, Mr. P. K. Ghosh, appearing on behalf of the applicant, submits that the casual labour card of the deceased employee had been annexed at page 7 of the O.A. Mr. Ghosh further submits that the death certificate in respect of the deceased employee has been issued by the Pradhan Gram Panchayat on 8.7.1996 and that has been furnished to the official respondents.

Mr. Arora submits that the death certificate should be issued by the registering authority in this respect.

4. We find that the deceased employee died ~~died~~ 14 years back and the present applicant, his wife, has already produced a death certificate before the respondent-authorities, issued by the Pradhan Gram Panchayat, on 28.3.1998. In view of the aforesaid circumstances, we direct the respondents to accept the said death certificate of the said Pradhan produced by the applicant, and finalise the case of the applicant, within two months from the date of communication of this order. If the respondents fail to comply with this order, contempt proceedings will be drawn up against them.

5. The CPC thus stands disposed of. No order is passed as to costs.


(G.S. Maingi)
Administrative Member


(D. Purkayastha)
Judicial Member

r.s.